

॥ न्यायस्तत्र प्रमाणं स्यात् ॥



INSOLVENCY AND BANKRUPTCY MOOT COMPETITION

FIRST EDITION
28TH-29TH OCTOBER 2017



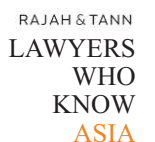
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INSOLVENCY AND BANKRUPTCY MOOT COMPETITION

FIRST EDITION | 28TH-29TH OCTOBER 2017

The National Law University, Delhi, in collaboration with INSOL India and Society of Insolvency Practitioners of India (SIPI), and supported by the Insolvency and Bankruptcy Board of India (IBBI) has initiated a Moot Competition on Insolvency and Bankruptcy. The first edition of the Competition will be held on 28-29 October 2017 in New Delhi, India. Theme of the inaugural edition is corporate insolvency resolution process (CIRP).

Insolvency is a sophisticated and complex economic law. It is one of the most critical components of the financial architecture of any country involving a wide range of stakeholders. It is critical that the students of law, commerce and management understand the nuances of this specialised subject by both, education and training in this field. This will enable them to choose a career out of many streams of profession this branch of commercial law offers and prepare them for industry engagement.

This is probably the first Competition curated on the subject of insolvency after the enactment of Insolvency and Bankruptcy Code, 2016 (IBC). The format of the Competition is based on the process envisaged under the IBC.

Participation in the Competition is by invitation only. The 1st edition of this Competition shall have teams from law universities and schools of management and economics. Selection of teams will be based on written memorandums and only shortlisted teams would proceed for oral rounds.

SCHEDULE

Commencement of Registration	20.06.2017
Release of Moot Problem	01.07.2017
Last Date for Registration	20.07.2017
Last Date for Seeking Clarifications on Moot Problem	20.07.2017
Release of Clarifications	31.07.2017
Submission of Memorandum	25.08.2017
Announcement of shortlisted teams	20.09.2017
Team Registration at NLU	27.10.2017
Oral Rounds	28.10.2017- 29.10.2017
Finals and awards	29.10.2017

CONTACT INFO

For further information regarding the competition contact:
Dr. Risham Garg (faculty coordinator) at insolvency@nludelhi.ac.in

Participation is by Invitation only.

THE NATIONAL LAW UNIVERSITY, DELHI

NLU Delhi is an institution of excellence striving for all round development and holistic growth to create enterprising, sensitised, socially aware legal personalities. Within a short span of a few years, the university has managed to strike a balance between academics, extra curricular and co curricular activities with phenomenal success at national and international moot court competitions.

For further details, please visit: www.nludelhi.ac.in

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (IBBI)

The Insolvency and Bankruptcy Board of India (Board) as an autonomous statutory body created under the Insolvency and Bankruptcy Code, 2016 (IBC). The Board was established on October 1, 2016. The Board is governed by a governing Board consisting of maximum 10 members including Chairperson, three ex officio members from amongst the officers of Govt. of India, one each representing Ministry of Corporate Affairs, Ministry of Law and Ministry of Finance, one member nominated by RBI and five members to be nominated by Central Government. Currently the Governing Board of the Board has 8 members including three whole time members. Dr. M. S. Sahoo is the Chairperson of the Board.

The IBC, 2016 places considerable responsibility on the Board in its role as a Regulator as well as developer of profession, besides other functions including Legislative Function, Licensing function, Regulatory Function, Disciplinary function, Developmental Function.

The Board functions out of its office located at Mayur Bhawan, near Shankar Market, Connaught Place, New Delhi.

For further details, please visit: www.ibbi.gov.in

INSOL INDIA

INSOL India is an independent leadership body representing practitioners and other associated professionals specialising in the fields of restructuring, insolvency and turnaround. It is an association with an architecture that facilitates key stakeholders to come together and share experiences while preserving their independence.

INSOL India is a member association of INSOL International - the global federation of insolvency, restructuring and turnaround fraternity. With over 10000 members located in over 90 countries, INSOL is a truly global organisation influencing the global restructuring practice and policy.

An association with an architecture that facilitates key stakeholders to come together and share experiences while preserving their independence.

Sharing knowledge, promoting best practices and providing a forum for debate on key issues facing the industry and profession.

For further details, please visit: www.insolindia.com

SOCIETY OF INSOLVENCY PRACTITIONERS (SIPI)

Society of Insolvency Practitioners is the first independent think tank dedicated to the cause of insolvency and development of soft infrastructure of insolvency industry.

SIPI also serves a special purpose vehicle of INSOL India to deliver its technical, educational and capacity building programmes.

Another role of the think tank is to undertake research and develop best practices and standards for the insolvency industry. SIPI offers assistance in the development of the capacity in stakeholders forming part of the insolvency system through conferences, workshops, seminars and publications.

KESAR DASS B. & ASSOCIATES

Kesar Dass B. & Associates, nicknamed as KDB by the market, is a multi-discipline corporate and commercial law firm. KDB's strength lies in an in-depth understanding of the legal landscape and financial architecture of the country and its suitable application for clients' need. The senior partners of the firm are internationally renowned lawyers. They are highly regarded in their respective fields of expertise. With the firm, clients benefit from expertise of a large firm while still enjoying the privilege of personal attention and responsiveness of a small firm.

The firm is recognised as country's leading insolvency practice with vast global exposure and experience. Led by one of the most respected expert in this field around the world and recognised as India's No.1 insolvency Lawyer for many consecutive years by Legal 500, and who is also the Past President of INSOL International. The Firm advises on the largest and most complex restructurings, and prides itself on providing pioneering solutions as well as real commercial results.

The firm also assisted the Government of India in drafting of the insolvency law that was passed in the year 2013 and is assisting in regulating, framing and development of insolvency professionals institute and capacity building following the enactment of the Insolvency and Bankruptcy Code, 2016. Recently, the firm has been awarded the Insolvency Firm of the Year in India, 2017 by Global Law Experts(GLE).

For further details, please visit: www.kesardass.org

RAJAH & TANN

Rajah & Tann Singapore is a prominent full service law firm in Singapore and one of the largest in South East Asia. Over the years, the firm has been at the leading edge of law in Asia, having worked on many of the biggest and highest profile cases in the region. The Firm has a vast pool of talented and well regarded lawyers dedicated to delivering the very highest standards of service across all the firm's practice areas.

Rajah & Tann Singapore has formed strategic alliances with leading local firms across South East Asia. This has led to the launch of Rajah & Tann Asia in 2014, a network of over 600 lawyers in 10 countries in Asia with the reach and resources to deliver legal services to clients in China, Cambodia, Indonesia, Lao PDR, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam. Rajah & Tann Asia's geographical reach also includes Singapore-based regional desks focusing on Japan and South Asia. Individually, each firm in the network is fully qualified to advise and practise the laws of its respective jurisdiction. Collectively, the firms are able to provide integrated and seamless legal service in South East Asia and China.

For further details, please visit: www.rajahtannasia.com



National Law University Delhi,
Sector 14 Dwarka, New Delhi- 110078.
Email: insolvency@nludelhi.ac.in

REGISTRATION FORM

(Please fill this form in block letters only.)

INSTITUTION DETAILS

Name _____

Address _____

Contact Number _____

E-Mail Address _____

TEAM DETAILS

Participant I

Title _____

Name _____

Contact Number _____

E-Mail Address _____

Participant II

Title _____

Name _____

Contact Number _____

E-Mail Address _____

Participant III

Title _____

Name _____

Contact Number _____

E-Mail Address _____

Participant IV

Title _____

Name _____

Contact Number _____

E-Mail Address _____

Contact Person

(A member of the team to whom all communication related to the Competition shall be made)

Title _____

Name _____

Contact Number _____

E-Mail Address _____

REGISTRATION FEE

(Demand Draft Drawn in Favor of 'Registrar, National Law University, Delhi' Payable at Delhi)

Demand Draft Number _____

Bank Detail _____

Branch _____

Date _____

(Signature and Seal of the Head of the Institution)

Kindly confirm registration by e-mailing a soft copy of the duly completed Registration Form to insolvency@nludelhi.ac.in latest by 20th July 2017. A copy of registration form be also sent to contact@insolindia.com. The subject of the mail should read 'Registration Form Insolvency Moot 2017'. The Registration Fee should be submitted by 30th September 2017. Kindly also submit the hard copy of the Registration Form to the organisers along with the confirmation of payment of the registration fee upon arrival for Registration at the Competition.

Mailing Address:

National Law University, Delhi,
Sector 14 Dwarka, New Delhi- 110078.
Email: insolvency@nludelhi.ac.in

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भारतीय दिवाला और शोधन अथॉरिटी ऑफ़ इंडिया
Insolvency and Bankruptcy Board of India



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India



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